existence, because human beings are cheap in India, and we have them hovering round us doing all kinds of tasks which we should do ourselves. In other countries—I am not referring to socialist or communist countries—servants have become very rare indeed. Even in England, you can hardly have a servant, or in America, a rich capitalist country, because human beings are not cheap there. People do their own work. And for us, definitely and deliberately to encourage this kind of thing for Members of Parliament, I think, would not be a right thing to do.

DEMANDS FOR GRANTS FOR 1955-56

DEMANDS *re* MINISTRY OF DEFENCE

Shri Jawaharlal Nehru: May I with your permission make a statement correcting what I said* a little while ago while speaking on the Defence Estimates?

Mr. Chairman: Certainly.

Shri Jawaharlal Nehru: Just a while ago, speaking on the Defence Estimates, I made a statement through error, which was not correct; and I should like to correct it immediately. I had not been thinking quite clearly as to what I said. I said at the time that in our Army, we had an Indian Commander-in-Chief and Chief of Staff some years ago; in our Air Force, I said we had an Indian about a year ago; and in the Navy, I said after some months or so, we shall have an Indian Chief of Staff. The last statement was not quite correct, in the sense that some time is likely to elapse. We are likely to have another English Admiral for some time after the present one, and after him, we hope, there will be an Indian Commander. I wish to correct that, lest there should be any misunderstanding.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

श्री रामजी वर्मा : ऐमेंडमेंट देन में जो मेरा अभिप्राय था वह मैं ने प्रकट कर दिया है । मेरा अभिप्राय थर्ड क्लास पास लेने से यह नहीं था कि हम कोई सरवेंट अपने साथ ला सकें । क्योंकि मैं अपना अभिप्राय प्रकट कर चुका हूं .....

Mr. Chairman: The hon. Member is not allowed to make a speech now. The only question is whether he wants to withdraw it or not.

श्री रामजी वर्मा : जी हां, मैं अपनी एमेंडमेंट वापस लेना चाहता हूं ।

The amendment was, by leave withdrawn.

Mr. Chairman: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the title and the Enacting formula were added to the Bill.

Shri Satya Narayan Sinha: I beg to move:

"That the Bill be passed."

Mr. Chairman: Motion moved:

"That the Bill be passed."

Shri K. Basu (Diamond Harbour): I do not want to speak now, but I would like to ask one question of the hon. Minister, because some hon. Member has raised a doubt about it. In the case of those areas where there is no railway link, and where people have to travel for some distance either by air or by road, what will be the position? This clause only says:

> "If the travel is performed by rail, an amount equal to one second class fare plus one third class fare for each such journey, irrespective of the class in which the member actually travels".

In the case of those persons who travel some distance by air, will the air passages be paid or not? That is what I would like to know. Take the case of Manipur or Tripura, for example.

Shri Satya Narayan Sinha: I am told the rules are going to be amended very soon and all these things will be taken into consideration then. I cannot state what the present rule is.

*See column 3366

Shri K. K. Basu: You say that under the rule-making power you are competent to deal with this matter. But there is some difficulty...

Shri Satya Narayan Sinha: Those rules will operate now.

Mr. Chairman: This Bill relates only to railway travel.

Shri K. K. Basu: I do not want to speak. I only wanted to clarify this doubt.

Mr. Chairman: So far as this Bill is concerned, it relates only to railway travel, not to other kinds of travel.

Shri K. K. Basu: This is not a Bill to amend the entire Act, I agree; and of course, as the Prime Minister has said, the amendment contemplated here is only technical. But I wanted to raise this doubt, because it forms a part of the entire Act.

An hon. Member: He is only seeking clarification.

Shri Satya Narayan Sinha: As I said, the entire rules are going to be amended, and we will take this into consideration. If the hon. Member sends a memorandum before that Committee, that Committee, I think, will consider all these things.

श्री पी० एन० राजभोज : जो कुछ प्राइम मिनिस्टर साहब ने कहा है, मैं उस से सहमत हूं । लेकिन मैं पूछना चाहता हूं कि मिनिस्टर साहिबान अपने पास चार चार चपड़ासी और दूसरे सरकारी कर्मचारी क्यों रखते हैं । इस की क्या आवश्यकता है । मैं अमरीका गया था और मैं ने वहां देखा है एम० पीस० को प्राइवेट सेक्रेटरी मिलता है, स्टनोग्राफर मिलता है और टाइपिस्ट मिलता है । हम चाहते हैं कि हमें भी यहां पर कम-से-कम एक एक प्राइवेट सेक्रेटरी या स्टेनोग्राफर दिया जाय ।

हमारे कम्युनिस्ट भाइयों ने जो कुछ मेरे बारे में कहा है मैं उन से कहना चाहता हूं कि वे बड़ी बड़ी कोठियों में क्यों रहते हैं, झोंपड़ियों में क्यों नहीं ठहरते । थर्ड क्लास में जायें, बहुत आनन्द हो जायगा । मैं उन से यह भी कहता हूं कि देश का उद्धार करने के लिये सच बोलना ठीक होता है । बग़ल में छुरी, मुंह में राम राम, रघुपति राघव राजा राम, वाली बात नहीं होनी चाहिये ।

3 P. M.

हम भी चाहते हैं कि हमें अपने देश के अन्दर सर्वेंट का यूज़ नहीं करना चाहिये । जैसाकि हमारे महात्मा गांधी जी कहते थे, हम भी चाहते हैं कि हम अपने हाथ से काम करें । हम इस के खिलाफ नहीं हैं । लेकिन हमारे पास काम ज्यादा है । हमारे पास न कोई टाइपिस्ट होता है और न स्टेनोग्राफर होता है । इस से हम को काम में बहुत दिक्कत होती है । आप ने हम को एअर-कंडीशन्ड की भी सहूलियत नहीं दी है । लेकिन अगर आप बंगले में न रह कर झोपड़े में रहो तो मुझे भी आनन्द हो । कम्युनिस्ट भाई तो सब मजा करते हैं और हमारे लिये कहते हैं कि तुम थर्ड क्लास का विरोध करते हो । हम चाहते हैं कि सब को समानता मिले ।

श्री बी० जी० देशपांडे (गुना) : इस प्रस्ताव के सम्बन्ध में मैं छोटी बातें नहीं कहना चाहता । पार्लियामेंट के मेम्बर देश के प्रतिनिधि हैं और इसलिये अगर वे अपने भत्ते के लिये और थर्ड क्लास के लिये झगड़ा करें यह मैं नहीं चाहता । लेकिन हमारे प्रधान मंत्री ने यहां आ कर बड़ा तत्वज्ञान बताया है कि किसी को नौकर साथ नहीं लाना चाहिये । इस क्लास और नौकर के बारे में मैं एक बात आप से कहना चाहता हूं । यह खाली दिखाने के लिये और प्रस्ताव पास कराने के लिये कहा जा रहा है या

वास्तव में उन का यही मतलब है । क्या वास्तव में हमारे प्राइम मिनिस्टर साहब इस प्रकार की समाज-रचना करना चाहते हैं जिस में कोई भी सरवेंट नहीं रखेगा और न रेल में सरवेंट ले जायगा । अगर ऐसा आप करें तब तो यह ठीक है ।

जहां तक मेरा सवाल है, मैं इस बिल का विरोध करता हूं । मैं यह नहीं चाहता कि हम को फ़र्स्ट क्लस चाहि ह ना । लेकिन आप ने जो पद्धति निकाली है वह बड़ी अपमान-जनक है । मैं मद्रास जा रहा था तो मैं ने देखा कि अनन्तशयनम् अय्यंगार साहब तो सेकेंड क्लास में जा रहे थे और सेक्रेटरी एअर कंडीशन्ड में जा रहे थे । यह क्लासेज की पद्धति तो आप ने ही शुरू की है । मैं तो कहता हूं कि वोटर (मतदाता) सब से बड़ा है, हमें वोटर के साथ बैठना चाहिये । परन्तु अभी इस प्रकार की समानता तो आप समाज में लाये नहीं हैं । आप अपने स्पीकर को तो सैकिंड क्लास में भेजते हैं और आप के अफसर एअर कंडीशन्ड में चलते हैं । इसलिये मैं इस का विरोध करता हूं । मैं चाहता हूं कि आप या तो समानता के आधार पर या प्रैक्टिकेबिलिटी के विचार से नियम बनाइये जिस में सब को सुविधा मिले । इतनी ही मेरी प्रार्थना है ।

Shri Velayudhan (Quilon *cum* Mavelikkara—Reserved—Sch. Castes): May I ask one question?

Mr. Chairman : Order, order. The matter has been sufficiently discussed.

Shri Velayudhan: Only one question about this particular Bill. We are now using these passes when we travel. But under the new rules introduced, we are given a certain number of forms to be filled up when we complete the travel. It is very difficult to do so. For example, if I go from New Delhi to Old Delhi, it is very difficult for me to fill up a long receipt and hand it over.....

Shri Satya Narayan Sinha: I do not follow.

Mr. Chairman: He says there is a book for giving receipts.

Shri Satya Narayan Sinha: That book has not been given according to this Act. The House is aware that there is a Joint Committee of both Houses, in which Members of all groups are represented to request all these matters. I would request the hon. Member to bring that to the notice of the Committee. It will be more relevant to discuss it there

Shri S. S. More (Sholapur): May I ask one question? Since he has referred to the Joint Committee, are the decisions of the Joint Committee binding on the Members as if they have made the rules. Whatever decisions might be reached, unless they are incorporated in rules to be framed, they will have no binding effect.

Shri Satya Narayan Sinha: The Joint Committee has been constituted according to this Act. The hon. Member must be aware that certain things have been referred to that Joint Committee. It is a standing Committee of both Houses. All these matters are discussed there. I do not understand how it is not binding on both Houses. It passes my comprehension.

Mr. Chairman: The question is:

"That the Bill be pased."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FOURTH REPORT

Shri Kasliwal (Kotah-Jhalawar): I beg to move:

"That this House agrees with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd March 1955."